

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101
IB-637/ND/2022

IN THE MATTER OF:

M/s. Acres Buildwell Pvt. Ltd.

....Applicant

Vs.

M/s. Spicejet Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 02.09.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Mohit Jolly

For the Respondent :

ORDER

Heard the submissions made by Counsel for Operational Creditor and perused the paper book. Serve notice on the Corporate Debtor. Two weeks' time is granted to Corporate Debtor to appear and file their reply in the matter. Thereafter, one week's time is granted to Operational Creditor for filing rejoinder, if any. Post this matter on **30.09.2022**.

sd/-

(RAHUL BHATNAGAR)
MEMBER (T)

sd/-

(P.S.N. PRASAD)
MEMBER (J)

Khushboo